

ASSAM ACT V OF 1950

*THE ASSAM LOCAL BOARD ELECTIONS (EMERGENCY PROVISIONS) ACT, 1950

[Published in the "Assam Gazette, Extraordinary", dated the 30th March 1950]

An Act to provide for the postponement of Local Board Elections

Preamble.—Whereas the triennial elections of Local Boards in Assam were postponed for a period ending not later than the 31st March 1950, under the powers conferred by section 2 of the Assam Local Board Elections (Emergency Provisions) Act, 1949 (Assam Act III of 1949).

And whereas it is expedient to postpone the said elections for a further period and to make other consequential provisions :

It is hereby enacted as follows :—

1. **Short title.**—This Act may be called the Assam Local Board Elections (Emergency Provisions) Act, 1950.

2. **Postponement of Elections, date coming into office of new Boards, period of such office, and continuance of existing Boards in office.**—Notwithstanding anything contained in section 9 of the Assam Local Self-Government Act, 1915 (Assam Act I of 1915) or in the Assam Local Board Elections (Emergency Provisions) Act, 1949 (Assam Act III of 1949)—

(1) The Local Board Elections due to be held before the 1st April, 1950 may be postponed by order of the State Government for such period as they may deem necessary ;

Provided that such period shall not extend to a date later than the 31st May 1950.

(2) Every member elected under the aforesaid elections, and every member appointed to the new Boards under sub-section (1) of section 4 of the Assam Local Self-Government Act, 1915 (Assam Act I of 1915), shall hold office on and from the date of the first meeting of the Board to which he is elected or appointed, at which a quorum is present, which date shall be the 1st June 1950, or as soon thereafter as possible.

(3) Every member so elected or appointed shall hold office till the 31st March 1953.

(4) Any member elected or appointed to fill a vacancy occurring after the date referred to in sub-section (2) shall hold office for the remainder of the term of office of the member whom he replaces.

(5) Every Local Board in office on the date on which this Act comes into force shall continue to hold office till the date of the first meeting of the Board newly constituted under the provisions of this Act at which a quorum is present.

*For Statement of Objects and Reasons see "Assam Gazette", 1950, Part V, page 53.